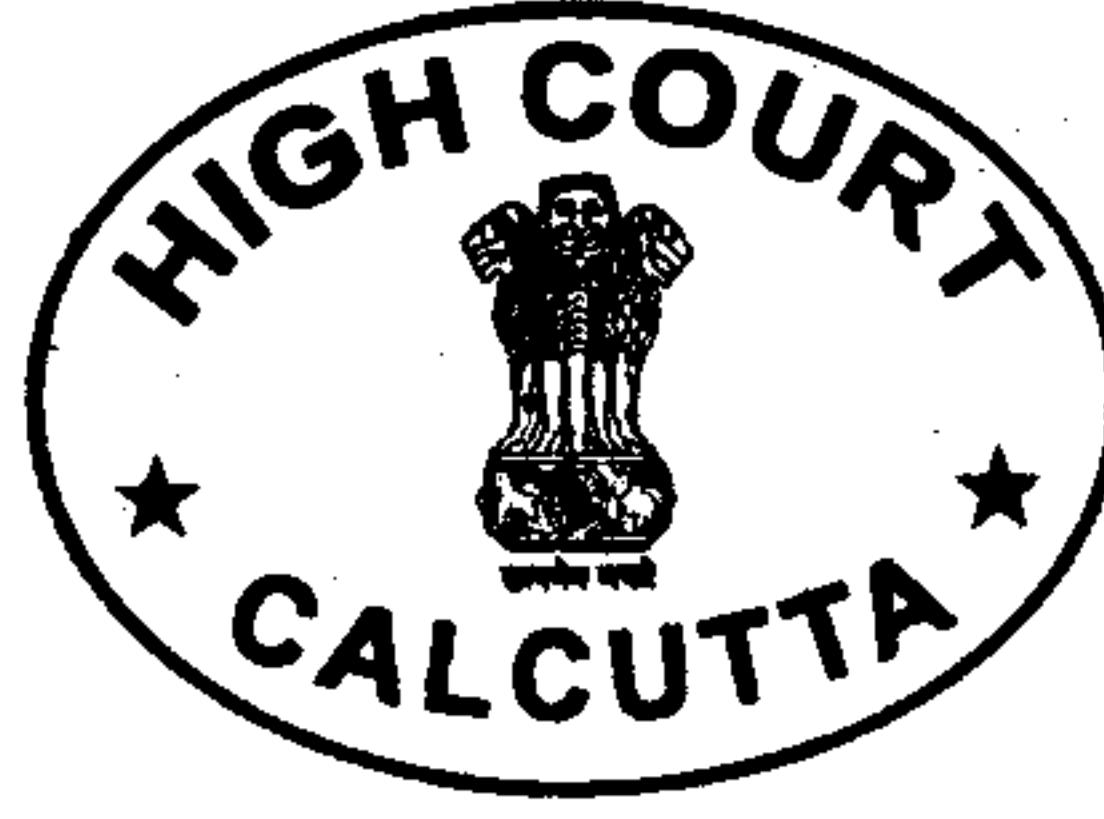


REGISTRAR GENERAL
HIGH COURT, CALCUTTA



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MOST URGENT

[By e-MAIL]

No. 2180 – RG.

Date: 16.05.2021.

To:

(1) **The Chief Judges:** City Civil Court, City Sessions Court & Presidency Small Causes Court, Calcutta.

(2) **All The District Judges:**

(Darjeeling, Kalimpong, Jalpaiguri, Cooch Behar, Uttar Dinajpur, Dakshin Dinajpur, Malda, Murshidabad, Purba Bardhaman, Paschim Bardhaman, Bankura, Birbhum, Purulia, Paschim Midnapore, Jhargram, Purba Midnapore, Howrah, Hooghly, Nadia, North 24 Parganas, South 24 Parganas and Andaman & Nicobar Islands).

Sub: Functioning of the District Courts with effect from 17th May, 2021.

Sir,

As resolved by the Hon'ble Covid Committee in its meeting dated 15.05.2021 and subsequently approved by the Hon'ble Chief Justice (Acting) vide His Lordship's order dated 15.05.2021, I am to inform that:

“The subordinate courts shall regulate their functions in a restricted manner.”

You are, therefore, requested to act in accordance with the direction passed by this Hon'ble Court.

Yours faithfully,

Prasenjit Biswas
(Prasenjit Biswas)

Registrar General.